
(2021) 07 SEBI CK 0034

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 312 Of 2021

Chanda Kochhar

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 05-07-2021

Acts Referred:

Citation : (2021) 07 SEBI CK 0034

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Somashekhar Sunderesan, Rohan Dakshini, Pooja Kothari, Ashna, Sanaea Laskari, Rashmikant, Shyam Mehta, Abhiraj Arora, Rashi Dalmia, Karthik Narayan

Judgement

1. Let an affidavit be filed by the respondent within 24 hours to the effect that they have supplied all the documents as per the directions of this

Tribunal's order dated 10th May, 2021. Put up this matter on 8th July, 2021.

2. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video

conferencing or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.